GOVERNMENT OF INDIA MINISTRY OF AYUSH

LOK SABHA UNSTARRED QUESTION NO.250 TO BE ANSWERED ON 3RD FEBRUARY, 2023

AYUSH MEDICINES

250. SHRI DILESHWAR KAMAIT:

Will the Minister of **AYUSH** be pleased to state:

- (a) the status of functional health and wellness centres under National AYUSH Mission in all the districts of Bihar during the last three years;
- (b) whether the Government has taken any initiatives to regulate and control AYUSH medicines in Supaul district; and
- (c) if so, the details thereof?

ANSWER THE MINISTER OF AYUSH (SHRI SARBANANDA SONOWAL)

- (a) Ministry of Ayush is implementing the operationalization of AYUSH Health and Wellness Centres (AHWCs) under Ayushman Bharat as a component of the Centrally Sponsored Scheme of National AYUSH Mission (NAM) through State/UT Governments with an objective to establish a holistic wellness model based on AYUSH principles and practices. As per the reports received from State Government of Bihar, 18 AYUSH Health and wellness centres are made functional during the last 3 years. The district –wise status of functional AYUSH Health and Wellness Centres during the last three years in the State of Bihar are furnished at **Annexure**.
- (b) & (c) As prescribed in Drugs and Cosmetics Act 1940 and Rules 1945 made thereunder, enforcement of the legal provisions pertaining to Quality Control and issuance of drug license of Ayurveda, Siddha, Unani and Homoeopathy drugs, is vested with the State Drug Controllers/ State Licensing Authorities appointed by the concerned State/ Union Territory Government. Rule 158-B in the Drugs and Cosmetics Rules, 1945 provides the regulatory guidelines for issue of license to manufacture Ayurvedic, Siddha, Unani medicines and Rule 85 (A to I) in the Drugs and Cosmetics Rules, 1945 provides the regulatory guidelines for issue of license to manufacture Homoeopathy medicines. It is mandatory for the manufacturers to adhere to the prescribed requirements for licensing of manufacturing units & medicines including proof of safety & effectiveness, compliance with the Good Manufacturing Practices (GMP) as per Schedule T & Schedule M-I of Drugs and Cosmetics Rules, 1945 and quality standards of drugs given in the respective pharmacopoeia.

District –wise status of functional AYUSH HWCs during the last three years

Annexure

Sl.No.	Name of State/UT	Name of District	Functional AYUSH HWCs
1			State Ayurvedic Dispensary Goh, Rafigang
			State Ayurvedic Dispensary Deo,
		Aurangabad	State Ayurvedic Dispensary Deokund Barun
			State Ayurvedic Dispensary Pipra Baghi,
			Obera
2		Begusarai	State Ayurvedic Dispensary Binodpur,
			Barauni
			State Ayurvedic Dispensary Katahri,
			Sahebpur Kamal
3		Gopalganj	State Ayurvedic DispensaryPashurampur
			Manjha
			State Ayurvedic Dispensary Thawe
			Kochaykot
	Bihar		State Ayurvedic Dispensary Pakri Tola
	_		Vijaipur
4		Nalanda	State Ayurvedic Dispensary Hargawa,
~		N	Giriyak
5		Nawada	State Ayurvedic Dispensary Warsligang, Akabarpur
			State Ayurvedic Dispensary Sonsarai,
			Govindpur
			State Ayurvedic Dispensary Darma, Narhat
			State Ayurvedic Dispensary Dona, Pakri
			Barawa
6		Siwan	State Ayurvedic Dispensary Gyaspur,
			Pachrukhi
			State Ayurvedic Dispensary Basantpur,
7		TT A CT	Basantpur
7		West Champara	nState Ayurvedic Dispensary Peepara,
			Chanpatiya
		4 1	State Ayurvedic Dispensary Majhauliya
Grand Total			18